

नागदा रेयन फैक्ट्री

148. श्री जगन्नाथराव जोशी :

श्री हुकम चन्द कछवाय :

श्री रामसिंह आयरवाल :

क्या भ्रम तथा पुनर्वासि मंत्री 10 अगस्त, 1966 के तारंकित प्रश्न संख्या 365 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) नागदा रेयन फैक्टरी में कितने कर्मचारियों पर अब तक रेयन गैस का दुरा असर हुआ है और पिछले पांच वर्ष में इस कारखाने में कितने व्यक्ति गैस और विस्फोट के कारण मरे हैं ; और

(ख) उन्हें प्रतिकर के रूप में कितनी घनराशि दी गई ?

भ्रम और पुनर्वासि मंत्री (श्री हायी) :

(क) और (ख). यह मामला राज्य के भेत्ताधिकार में आता है ।

Decentralisation of C.S.C.S. Scheme

149. Shri Ram Charan: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that after the decentralisation of the C.S.C.S. Scheme, in some of the Ministries/Departments, Lower Division Clerks confirmed with effect from the 1st May, 1958 and thereafter have since been promoted as U.D.C. whereas in some other Ministries/Departments, L.D.Cs. confirmed even prior to that date have not been given promotion; and

(b) if so, the reasons for such disparity?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). After decentralisation of the Central Secretariat Clerical Service, persons allotted to a cadre can look forward to

promotion only against vacancies arising in that cadre and some disparity in the promotion prospects from cadre to cadre is, therefore, inevitable. The disparity is also partly due to expansion of activities of certain Ministries and consequent increased requirement of staff, and reductions in some others as a result of work studies conducted by the Staff Inspection Unit or introduction of measures of administrative reform.

Seniority and Pay Fixation of Ex-Army Men

150. Shri Ram Charan:

Shri Hukam Chand Kachwai:

Shri Ram Singh Ayarwal:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have allowed to count War Service including service as Prisoner of War in the I.N.A. of all the ex-servicemen of the former Indian National Army towards seniority and fixation of pay on their re-employment on the civil posts;

(b) if not, whether there are exceptional cases; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Ex-I.N.A. personnel who had rendered War Service and who had spent some time as Prisoner of War before joining the I.N.A., belong to the following categories:

- (1) Those who belonged to the Armed Forces; and
- (2) Those who originally served as civilian Central Government servants, including civilians in Defence Services.

Ex-I.N.A. personnel belonging to category (2) above are eligible to count their previous service, including War Service, plus the period of break in service, including the period spent as Prisoner of War and/or in I.N.A., for